

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 1208/2016
CA NO.

CORAM:

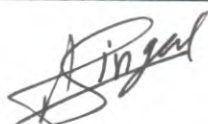
PRESENT: CHIEF JUSTICE M.M. KUMAR
Hon'ble Member (J)

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

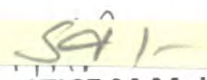
NAME OF THE COMPANY: Innergizer It Services Pvt. LTd.
V/S
Free Cultrure Apparels Pvt. Ltd. & Anr.

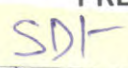
SECTION OF THE COMPANIES ACT: 433(e),434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	ANKIT SINGAL	Adv	<u>ORDER</u> Petitioner	

In the order dated 12.4.2017, a mistake has been crept in by the petitioner. The petitioner has sought liberty to file a fresh petition which has not been incorporated in the order.

Accordingly, we grant liberty to the petitioner to file a fresh petition on the same cause of action. A copy of this order be given to the petitioner today itself (24.2017)


CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
24.4.2017